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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
MCRC No. 24271 of 2022**

(SANAT KUMAR JAISWAL @ SANT KUMAR Vs THE STATE OF MADHYA PRADESH)

**Dated : 16-06-2022**

Shri Rajendra Prasad Gupta, learned counsel for the applicant.

Shri Aditya Gupta, learned Panel Lawyer for the respondent/State.

This is first bail application filed on behalf of applicant- Sanad Kumar Jaiswal @ Sant Kumar S/o Chhotelal Jaiswal, aged about 26 years under Section 439 of Cr.P.C. in connection with Crime No.1012/2021 is registered at Police Station Sarai, Distt. Singrauli (M.P) for the offences punishable under Sections 420, 467, 468, 471 and 34 of IPC and applicant is in custody since 21/12/2021.

It is submitted that applicant had illegally withdrawn a huge sum of Rs.8,51,000/- from account of his maternal grand father (*Nana ji*) who was maintaining an account with the Union Bank Branch, Sarai and was receiving his pension in said account. He used that money in playing online *satta* of IPL. It is submitted that he is willing to deposit 50% of the amount as first installment within 15 days' and shall deposit remaining amount within six months in re-installment before the trial Court.

In view of such facts that investigation is complete, charge-sheet is filed. Applicant is a youth of 26 years and their needs to be a wider consideration of the scheme of online gaming and their needs to be a wider consideration of legality of such programmes sponsored by star players and actors, alluring the youth to make money.

Taking into consideration future prospect of the applicant and no objections filed by the victim and also the undertaking furnished by the him to

deposit 50% of the amount before the trial Court within 15 days. It is directed that in case, applicant deposits 50% of the amount i.e. 4,25,500/- before the trial Court then applicant- **Sanat Kumar Jaiswal @ Sant Kumar** be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with two solvent sureties in the like amount to the satisfaction of the learned Trial Court to appear before the said Court on the dates given by the concerned Court during pendency of trial. It is further directed that the applicant shall comply with the provisions of Section 437(3) of the Cr.P.C.

This order shall be effective till the end of the trial, however, in case of bail jump and breach of any of the pre-condition of bail, it shall become ineffective.

Let affidavit of the Secretary of Union Law and Legislative Department, Secretary Home, Union of India and Principal Secretary Law and Legislative Department, Government of M.P. be filed before the Registrar General within 30 days' from the date of communication of the order, after examining the scheme and suggesting remedial actions, so to save the youth from being diverted in such activities. Order be communicated by the Registrar General to the concerned authorities.

Let a copy of this order be sent to the Secretary of Union Law and Legislative Department, Secretary Home, Union of India and Principal Secretary Law and Legislative Department, Government of M.P. to examine legality of such online gambling schemes promoted by star players and whether they are just and correct and in accordance with the legal provisions obtaining in the country or there is need to check such schemes to save the youth of the country from being diverted to unlawful activities spoiling their career.

List this case for compliance on **27.07.2022**.

These directions are being issued, taking into consideration larger interest of the youth though, this Court is aware of the fact that Union of India is not a party before it. But since Gambling Act is a central act and the online gambling platforms are causing loss of livelihood and alluring youth to participate in illegal activities, therefore, aforesaid directions have been issued requesting the highest officials to file their affidavits after examining the legal position.

C.C. as per rules.

**(VIVEK AGARWAL)**  
**JUDGE**

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